

on what dates and what information the farmers are required to give. The notable thing about this facility is that the farmers are informed of the results on the spot and advice given as to the elements which are deficient and which crops can be grown well there. The four vans that are now being utilised in Andhra Pradesh belong to the State Government.

18 per cent of sample beneficiaries belonged to the income group of Rs 1,001—2,000 in Gujarat, while about 82 per cent belonged to the income group of Rs. 2,001—3,500; in Uttar Pradesh about 2 per cent belonged to the category 0—1,000, about 20 per cent in category 1,001—2,000 and about 78 per cent in category 2,001—3,500; for the State of West Bengal about 13 per cent belonged to the category 1,001—2,000 while about 87 per cent belonged to the category 2,001—3,500.

WRITTEN ANSWERS TO QUESTIONS

[English]

Beneficiaries of IRDP

*304. SHRI K. V. SHANKARA

GOWDA :
SHRI RAMASHRAY PRASAD
SINGH :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether more than 50 per cent of the beneficiaries of the Integrated Rural Development Programme in the country do not belong to the poorest segment of the society;

(b) whether in Gujarat, Uttar Pradesh and West Bengal, the percentage is 80 per cent;

(c) if so, whether any directive has been issued to the State Governments in this regard; and

(d) if so, the action Union Government propose to take against the States which are not implementing the IRDP for the people for which it is meant ?

THE MINISTER OF AGRICULTURE (S. BUTA SINGH) : (a) to (d). As per the report of Concurrent Evaluation for the period October-December, 1985, about 12 per cent sample beneficiaries had an annual family income upto Rs. 1,000; 42 per cent had income between Rs. 1,001 and 2,000 and about 46 per cent had income between Rs. 2,001 and Rs. 3,500 at the time of assistance.

As per above Concurrent Evaluation Report of October-December, 1985, about

The Department of Rural Development has repeatedly stressed to the State Governments that the programme must focus on giving sufficient assistance to the identified poorest of the poor. The findings of the studies have also been brought to the notice of concerned State Governments, requesting of corrective action.

[Translation]

Possession of plot allotted to U. P. Government

*311. SHRI JAGANNATH PRASAD :
SHRI NIRMAL KHATTRI :

Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether his Ministry had allotted in 1982 a plot of land measuring 0.53 acre and costing Rs. 65,95,400/- between Chanakya Cinema House and the railway line in New Delhi for construction of a guest house to the Uttar Pradesh Government which had already paid the cost thereof;

(b) if so, the reasons for which the Uttar Pradesh Government has not been able to get its possession so far; and

(c) the time by which the Uttar Pradesh Government is likely to get the possession of the plot of land ?

THE MINISTER OF URBAN DEVELOPMENT (SHRI ABDUL GHAFOR) :
(a) Yes, Sir.

(b) and (c). There has been squatting at the site. Efforts are being made to evict the squatters and give possession of the site to the U. P. Government at the earliest.